

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11457/2024
[Arising out of impugned final judgment and order dated 26-02-2024
in A482 No. 1675/2024 passed by the High Court of Judicature at
Allahabad, Lucknow Bench]

AYUSH TANDON & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 173157/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 173156/2024 - EXEMPTION FROM FILING O.T.)

Date : 02-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Dinesh Dwivedi, Sr. Adv.
Mr. Krishnam Mishra, Adv.
Mr. Nishant Singh, AOR

For Respondent(s) Mr. Ajay Kumar Prajapati, Adv.
Mr. Shaurya Sahay, AOR
Mr. Rishabh Gautam, Adv.
Mr. Aman Jaiswal, Adv.

Mr. Ajay Kumar Singh, AOR
Mr. Yatharth Singh, Adv.
Mr. Divesh Kumar, Adv.
Ms. Srishti Gautam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The interim order dated 20.08.2024 shall continue
until further orders.

However, the pendency of this Special Leave Petition
before this Court would not come in the way of the High

Court deciding the appeal filed by the respondent-wife assailing the annulment of the marriage.

Further, the pendency of the proceedings before this Court as well as the High Court would not come in the way of the parties arriving at an amicable settlement.

Learned senior counsel and learned counsel for the respective parties submitted that they would advise the parties to arrive at an amicable settlement and report the progress on the said endeavours.

Hence, list the matter on 24.09.2025.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)